

Shri Narasimhan (Krishnagiri): On a point of order, Sir. Shri Mehdi stood up.

An Hon. Member: Then why did he not read it out?

Mr. Speaker: Where is he? Hon. Members go on changing their places. I am not able to locate them. I thought he was much more to the right than to the left!

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): The statement made by Mr. Steven Derouinian in New York is based on entirely wrong premises. The Government of India are not getting any wheat from U.S.A. free of cost. Whatever wheat is being imported under P.L. 480, is being paid for in rupees in India.

All this wheat is issued by the Government of India to the State Governments, fair price shops, flour mills, etc. at the Government's issue price of Rs 14 per maund, inclusive of the cost of gunny, F.O.R. destination station. The fair price shops sell this wheat to the consumers at the prices prescribed by the Government and get only a small margin of profit allowed by the Government

It is, therefore, entirely wrong to say:

- (a) that we are receiving wheat from U.S.A. free of cost; and
- (b) that the Indian businessmen have made millions of dollars from this wheat.

Shri Chintamoni Panigrahi (Puri): May I know whether any wheat was supplied free to India at all in these five years from the U.S.A.?

Shri A. M. Thomas: I have said no. It is under special conditions under P.L. 480.

Shri Braj Raj Singh (Firozabad): When a statement was made by a U.S. Congressman himself, was the attention of the Government of the

U.S.A. drawn to this erroneous statement by the Government of India, because it is a propaganda against our country in the world or in the U.S.A. at least?

Shri A. M. Thomas: The attention of the U.S. Embassy has been drawn to this statement.

12.06 hrs.

PAPERS LAID ON THE TABLE

I.A.S. (CADRE) AMENDMENT RULES

The Deputy Minister of Home Affairs (Shrimati Alva): On behalf of Shri Datar, I beg to lay on the Table a copy of the I.A.S. (Cadre) Amendment Rules, 1961 published in Notification No. G.S.R. 150 dated the 11th February, 1961, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library, See LT-2730/61].

ANNUAL REPORT OF HINDUSTAN AIRCRAFT LIMITED

The Deputy Minister of Defence (Sardar Majithia): I beg to lay on the Table a copy of the Annual Report of Hindustan Aircraft Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956. [Placed in Library, See LT-2731/61].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-NINTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions.